

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 301**  
**CP-72/ND/2024**

**IN THE MATTER OF:**

**Davinder Batra**

... **Applicant/Petitioner**

**Versus**

**Batra Brothers Pvt. Ltd.**

... **Respondent**

**Under Section: 241(1), 242(4)**

**Order delivered on 16.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Shalini Kaul, Adv. Shubhanshu Gupta, Adv. Ipsita

**For the Respondent** : Authorized Rep. S.K. Taneja

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

The Ld. Counsels for the Petitioner and the Company Chartered Accountant appearing for Respondent Nos. 2 to 4 are ad idem that they will identify some Mediator to mediate between the parties and guide them to resolve the dispute involved in the present petition. At their request, the hearing is deferred to 01.05.2024.

In the meantime, the parties shall allow that Petitioner herein before us to remain associated with the business and affairs of the Company as he was involved till the Resolution dated 05.03.2024 was passed by the Board of Directors qua the Respondent No. 1.

The Respondents would also not create any impression before Toyota Kirloskar Motors Pvt. Ltd that the Petitioner herein before us is not associated with the business in the same capacity as he had been associated since 2002.

List on 31.05.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**